

**SHRI S. MOHAN KUMARANGALAM:** The hon. member is not entirely correct in stating that stretching the construction over a period of years will diminish the cost. I do not think that is a relevant consideration in relation to cost. Secondly, so far as the indigenous manufacture of the main equipment is concerned, no doubt we have certain difficulties about price because the productivity of the existing organisations is still low, but there can be no question of our resorting solely to imports on that account. We have to improve the productivity of our existing organisations.

**Recognition of All-India Employees Provident Fund Staff Federation ..**

\*245. **SHRI RAMAVATAR SHASTRI:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether he agreed to grant recognition to the All-India Employees Provident Fund Staff Federation and its affiliated Units which are representing 90 per cent employees in the Employees Provident Fund Organisation on the basis of rules prevailing in National Federation of Posts and Telegraphs employees; and

(b) if so, whether the recognition has since been granted on the analogy of such Rules?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA):** (a). In a meeting held on the 30th August, 1972 with certain Members of Parliament, it was agreed that the recognition of the All-India Employees' Provident Fund Staff Federation could be considered on the basis of the Rules of recognition prevalent in the Posts and Telegraphs Department.

(b). The Employees' Provident Fund authorities have reported that the applications for recognition from the Federation and affiliated Units are being processed accordingly.

**श्री रामवतार शस्त्री :** क्या यह बात सच है कि मंत्री महादय से वार्ता हो जान के बाद फंडरेशन के अध्यक्ष द्वारा आवेदन देने के बाद भी सेंट्रल प्रोविडेंट फंड कमिश्नर ने 15 सितम्बर को आल इण्डिया प्रोविडेंट फंड स्टाफ एसोसिएशन के प्रधान मंत्री का ऐसा पत्र लिखा है कि जब तक इसके अध्यक्ष या दूसरे मेम्बर बाहर के होंगे तब तक उन्हें हम मान्यता प्रदान नहीं करेंगे अगर ऐसी बात है तो क्या उन्हें ऐसा कहने का अधिकार था ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** We have no knowledge about the letter which he mentioned just now. As stated in the main reply we are prepared to recognise provided they follow the rules. If there is contradiction in the rules and practice as compared to the rules in the P&T, we do not recognise it.

**SHRI S. M. BANERJEE:** So far as P&T is concerned, 4 M.Ps. are there.

**श्री रामवतार शस्त्री :** क्या यह बात सच है कि पो एण्ड टी फंडरेशन के नियमों की एक धारा के मुनाबिक पचास परसेंट बाहर के लोग उसके आफिस वीपरज या मेम्बर हो सकते हैं ? अगर सच है तो क्या यह भी सच है कि आल इण्डिया प्रोविडेंट फंड स्टाफ फंडरेशन के केवल प्रेजिडेंट बाहर के हैं, वह रिजन के हो या केन्द्र के हो ? अगर ऐसी बात है तो इस तरह की दलील देने की क्या बजह है ?

**SHRI R. K. KHADILKAR:** As I have said earlier, there is no provision in the rules framed by the P&T to allow outsiders as members. But I have come across some federation constitution where in some provision has been made to permit outsiders. So far as we are concerned, we have made it very clear that if they adhere to the rules we will give them recognition.

श्री रामचन्द्र शर्मा : अध्यक्ष महोदय, मैं अज रूल पठ देना चाहता हूँ।

अध्यक्ष महोदय: आप जरा शांति रखिए उन की जवाब देने दीजिए।

श्री रामचन्द्र शर्मा : उन्हीं के जवाब में मैं पढ़ना चाहता हूँ : उन्होंने कहा कि पी एण्ड टी के विद्यमान में ऐसा नहीं है। मैं उन्हें पठ कर बताना चाहता हूँ।

"Non-employees of P&T Department elected to any office in the National Federation shall be honorary members during the tenure of their office, subject to the provisions of section 22 of the Indian Trade Unions Act, 1926."

यह है पी एण्ड टी का कास्टीट्यूशन। आप कहने हैं कि ऐसी बात नहीं है। यह रूल कहता है कि 50 प्रतिशत आउटमाइड रह सकते हैं ?

SHRI R. K. KHADILKAR. This is a constitution framed by the federations. I have got the P&T rules officially communicated to us. We shall negotiate on that basis. If they want this concession, they can negotiate after abiding by the rules.

SHRI VAYALAR RAVI. The Labour Minister wants to encourage splinter groups in the provident fund employees' unions and give recognition to them. That is why the Labour Ministry is insisting that Members of Parliament should not be the President or Secretary of the Union. What is the reason for that?

SHRI R. K. KHADILKAR: I am reading the official communication from the Secretary, P & T Board, wherein he has stated very clearly

"In the P&T Deptt. C.C.S, Recognition of Service Association Rules—59 promulgated by the M.H.A. used to be followed for the recognition of

Service associations or unions. The said rules now stand invalidated."

This is the position.

SHRI S. M. BANERJEE: The question of recognition of all-India associations was discussed with the hon. Minister several times. I was the President of the all-India federation previously and now I am the President of the Kanpur zone. Some Members of Parliament like Shri Vayalar Ravi, Shri Guri and others are Presidents of the various zones. When Members of Parliament can remain in the All-India Defence Employees' Federation and National Federation of Indian Railwaymen, I want to know why such rules are being framed to deprive the Members of Parliament the right to be office-bearers of such a union? It is a privilege which is being taken away from the Members of Parliament by the Labour Ministry.

SHRI R. K. KHADILKAR: There is no question of taking away any privileges enjoyed by the Members of Parliament. I am stating the facts. When we met, we said that if they follow the P&T rules then we will give them recognition. If the practice is different, I am prepared to examine it. So far as this is concerned, it is very clear that the rules of the P&T have been declared illegal.

MR SPEAKER. Instead of wasting the time of the House, why don't you all sit together and settle the matter?

SHRI R. K. KHADILKAR. We are doing it.

श्री रामनिहृ भाई वर्मा : क्या भ्रम मन्त्री को यह ज्ञात है कि गजेन्द्र गडकरी कमिशन आफ लेबर की रिपोर्ट में ऐसा कहा गया है कि हर एक यूनियन के पदाधिकारी उन्हीं में से हों ? क्या इसका रहस्य इस विभाग से ही शुरू किया जा रहा है ?

**SHRI R. K. KHADILKAR:** That we know. The Gagendragadkar Commission has reported about it. But sometimes, as you were pleased to suggest now, certain latitudes are provided for the sake of organisation and we are prepared to discuss it. The Gagendragadkar Commission is very clear in their recommendations.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय मैं आप के माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि अखिल भारतीय मान्यता को ले कर ऐसे बहुत से फेडरेशन, एसोसिएशन और मजदूर संगठनों के मामलें उलझे पड़े हुए हैं जिन के बारे में आप का अभी तक निर्णय नहीं हुआ है जब कि सब प्रकार की पात्रता उन में आती है और आप ने एक समिति में यह वचन भी दिया, उदाहरण के लिए आप डी एम एस को दिसम्बर में मान्यता देने जा रहे हैं तो मैं जानना चाहता हूँ कि आप यह दिसम्बर में कब तक मान्यता देने जा रहे हैं ?

**SHRI R. K. KHADILKAR:** It is a general question.

**SHRI VASANT SATHE:** May I know from the hon Minister, if the P. & T., when they changed the rules, did it in consultation with the Labour Ministry?

**SHRI R. K. KHADILKAR:** No, Sir.

**SHRI VASANT SATHE:** If not, why not?

**SHRI R. K. KHADILKAR:** The Department has framed the rules for their purpose. We have stated only that we will follow those rules.

**SHRI DINEN BHATTACHARYYA:** In view of the fact that the All-India Employees Provident Fund Staff Federation has not been recognised, may I know actually which Federation or Union of the Provident Fund Staff has been recognised?

**SHRI R. K. KHADILKAR:** There is one union which is not recognised but they adhere to the rules and certain discussions with the officials take place.

There are two and, as usual there is disunity.

**SHRI DENEN BHATTACHARYYA:** Which is the union that is recognised and, if not, what is the machinery to negotiate with the staff?

**SHRI R. K. KHADILKAR:** Unfortunately, the behaviour of certain union leaders was such that it was difficult to recognise and negotiate with them. So, we convened a meeting... (Interruptions).

**अध्यक्ष महोदय :** आप लोग क्या कर रहे हैं ? आप का खयाल है कि ऐसा करने से ज्यादा एफेक्टिव हो जाते हैं ? यह मैं हैरान हूँ, आप तो यह काम शुरू कर रखा है कि इस तरह तीन चार इकट्ठे खड़े हो गए । जब दिल चाहा पांच चार खड़े हो गए । यह बहुत दूरी बान है । यह पालियामेंट है, कहीं ऐग्रीमेंट है कहीं डिस-ऐग्रीमेंट है । आप मजदूर नहीं कर सकते ।

I do not approve of this practice; I never approve of it. No interruptions will go on record.

Interruptions\*\*

**MR. SPEAKER:** Next question

**गैर सरकारी क्षेत्र के इस्पात कारखानों को 'होलिडिंग कम्पनी' के अन्तर्गत लाना**

\* 247. **श्री श्रीकृष्ण अग्रवाल :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार गैर सरकारी क्षेत्र के चार इस्पात कारखानों को स्टील 'होलिडिंग कम्पनी' के अन्तर्गत लेने का है ;

(ख) यदि हाँ, तो होलिडिंग कम्पनी के कार्यकलाप और वर्जा क्या है ; और

(ग) इस वर्ष उस पर कुल कितना खर्चा होने का अनुमान है ?